

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00720/2017

Dated Tuesday the 27th day of November Two Thousand Eighteen

PRESENT

**HON'BLE MR. P. MADHAVAN, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

S.Harikrishnan,
S/o N.Subramanian,
aged 41 years,
lastly employed as
CMD Driver,
MT Section,
Officers Training Academy (OTA),
St. Thomas Mount, Chennai 19.Applicant

By Advocate M/s. M. Gnanasekar

Vs

1.Union of India rep by,
Lt. General,
Dt. Gen.. of Military Training / MT-7,
New Delhi 110011.

2.The Commandant,
Officers Training Academy,
St. Thomas Mount,
Chennai 600016.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

The applicant has filed this OA seeking the following reliefs:

"I. To pass an order of direction directing the respondents to allow the applicant to stay in the quarter No. P-49/4 (Type II) allotted to him during the pendency of the Original Application No. 1778 of 2016 pending on the file of this Hon'ble Central Administrative Tribunal,

ii. To pass such further orders as are necessary to meet the ends of justice and set aside the order No. 4714/MISC/DOCU dated 27.04.2017 passed by the 2nd respondent and

iii. Award costs and thus render justice."

2. When the matter is taken up for hearing, learned counsel for the applicant submits that applicant has preferred WP 31093/2018 before the Hon'ble Madras High Court against the order of this Tribunal dt. 09.11.2018 dismissing the OA 1778/2016 and the Hon'ble High Court has granted a stay against vacation of the applicant from the quarters.

3. In view of the above submission, OA is dismissed as infructuous.

**(T.Jacob)
Member(A)**

27.11.2018

SKSI

**(P. Madhavan)
Member(J)**